

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S SUPER SHIV SHAKTI CHEMICALS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	SUPER SHIV SHAKTI CHEMICALS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	30/11/2004
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Jaipur
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U24119RJ2004PTC019955
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: C-112, Shastri Nagar, Near Shyam Temple, Bhilwara, Rajasthan 311001
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	10 th of January, 2020 (As per NCLT order no. CP No. (IB)-59/7/JPR/2019) (Date on which order is intimated to IRP is 13 th January, 2020)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	8 th July, 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Brajesh Kumar Varma Regd No.: IBBI/IPA-002/IP-N00491/2017-2018/11381
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: B 329, Sector 105, Noida 201304 Email: varma.brajesh@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9	Name: Brajesh Kumar Varma C/o LSI Financial Services Private Limited Address: 1205, Chiranjeev Tower, 43, Nehru Place, New Delhi 110019. Phone : 91 11 46628856/18/50 Email: cirp.ssscpl@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	27 th January 2020 (14 days from the 13 th January, 2020)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAIN BY THE INTERIM, RESOLUTION PROFESSIONAL	Name of class(es): Nil



13.	NAME OF THE INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	Weblink : https://ibbi.gov.in/home/downloads Nil

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **M/s Super Shiv Shakti Chemicals Private Limited** on **10th of January, 2020**. (Date of intimation of order to IRP is 13th January, 2020, which has been considered as Insolvency Commencement Date)

The creditors of **M/s Super Shiv Shakti Chemicals Private Limited**, are hereby called upon to submit a proof of their claims on or **before 27th January, 2020** to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

The financial creditor belonging to a class, as listed against the entry no. 12 shall indicate its choice of authorized representative mentioned in the entry no. 13 to act as the authorized representative of the class in Form CA: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Brajesh Kumar Varma

Interim Resolution Professional

IBBI/PA-002/IP-N00491/2017-2018/11381

Date: 15/01/2020

Place: New Delhi